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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9034/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Karimganj

Dated Guwahati, the 5th September, 2024

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No.JKD/2024/4990, dated 13.08.2024

Madam,

With reference to the above, I am directed to inform you that Smti. Tripti Ari, Addl. District & Sessions Judge (FTC), Karimganj, has been allowed to avail HTC for the block period of 2022-2024, to travel to her home town at Tezpur and return, by hired car, w.e.f. 24.07.2024 to 11.08.2024, by the shortest possible route, as per existing Rules.

Smti. Ari may be informed accordingly.

Yours faithfully,



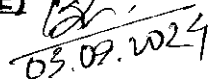
REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9035-9038/2024/A. Dated 5th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Tripti Ari, Addl. District and Sessions Judge (FTC), Karimganj, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)


05.09.2024